

Central Administrative Tribunal
Principal Bench, New Delhi..

OA-2299/96

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. R.K. AHOOJA, MEMBER(A)

New Delhi this the 30th day of October, 1996.

Shri Rajan Sehgal,
Divisional Forest Officer,
THUNACADAVU P.O.-678661
PARAMBIKULAM, (VIA) POLLACHI
PALAKKAD DISTT.
KERALA. Applicant

(through Shri K. Venkatraman, advocate)

versus

1. Union of India
through its Secretary,
Ministry of Environment & Forests,
Paryayaran Bhawan,
CGO Complex,
New Delhi;
2. State of Kerala,
through Secretary,
Department of Forests,
Govt. of Kerala,
Trivandrum.
3. State of Punjab
through Secretary,
Department of Forests,
Govt. of Punjab,
Chandigarh. Respondents

The application having been heard on 30.10.1996
the Tribunal on the same day delivered the following:

ORDER
Chettur Sankaran Nair(J), Chairman

Applicant who is a member of Indian Forest Service seeks a direction to consider him for allotment to the Punjab Cadre for 1992 insider vacancy. The Government have considered the matter and rejected the request of applicant by an order which is not identified as an annexure. Be that as it may, we find no justification for issuing a direction as prayed for changing an order of allotment made in the year 1992 and which has now become final. However, applicant may make

(3)

a request for transfer of cadre in accordance with the regulations governing the matter and it will be for the Cadre Controlling Authority to pass appropriate order thereon. We express no opinion on the merits of the matter and we have no doubt that the Cadre Controlling Authority will take a proper decision. Application is disposed of as aforesaid.

Dated, the 30th day of October, 1996.

R. K. Ahooja
(R. K. Ahooja)
Member(A)

/vv/

Sankaran Nair
(Chettur Sankaran Nair(J))
Chairman